

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.3583/2016

Friday, this the 21st October, 2016

Hon'ble Mr. K.N. Shrivastava, Member (A)

Dr. Dharam Pal Vashisht

E-1/135, Sec 16

Rohini, Delhi – 89

(Applicant in person)

..Applicant

Versus

East Delhi Municipal Corporation

Through Commissioner

419, Udyog Sadan Patparganj Industrial Area

Delhi -92

..Respondent

O R D E R (ORAL)

The applicant retired as Director (AYUSH) from East DMC on 30.11.2015. His grievance is that the respondent has not paid him the GPF, gratuity and commutation amount, as also the salary for the months of October and November 2015.

2. Heard the applicant, who is present in person. He submits that in this regard he has preferred representations dated 11.01.2016, 16.02.2016 and 13.07.2016 followed by a reminder dated 14.09.2016 to the respondent, which has not yet been decided till date. He further submits that he would be satisfied if a time bound direction is issued by this Tribunal to the respondent to dispose of his aforementioned representations.

3. In this view of the matter, the O.A. is disposed of at the admission stage itself with a direction to the respondent to decide the aforementioned representations/reminder submitted by the applicant within a period of three months from the date of receipt of a copy of this order, by passing a reasoned and speaking order. Needless to say that a copy of the order so passed shall be sent by the respondent to the applicant. Liberty is granted to the applicant to seek appropriate remedy at appropriate fora in case he remains dissatisfied with the order that is going to be passed by the respondent pursuant to the *ibid* direction. No order as to costs.

(K. N. Shrivastava)
Member (A)

October 21, 2016

/sunil/